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IN THE HIGH COURT OF MADHYA PRADESH
AT GWALIOR

BEFORE
HON'BLE SMT. JUSTICE SUNITA YADAV

ON THE 29th OF SEPTEMBER, 2022

MISC. CRIMINAL CASE No. 23296 of 2022

BETWEEN:-

VIDHYARAM GURJAR S/O JAGMAN SINGH
GURJAR, AGED ABOUT 57 YEARS,
OCCUPATION: AGRICULTURIST JAHAR SINGH
KA PURA SAHRANA P.S. CIVIL LINE (MADHYA
PRADESH)

.....PETITIONER

(BY SHRI ANAND PUROHIT - ADVOCATE)

AND

1. THE STATE OF MADHYA PRADESH INCHARGE
POLICE STATION PS CIVIL LINE (MADHYA
PRADESH)
2. SUPERINTENDENT OF POLICE POLICE
DEPARTMENT DISTT. MORENA (MADHYA
PRADESH)

.....RESPONDENTS

(BY MS. PADAMSHRI AGARWAL - PANEL LAWYER)

.....
*This application coming on for hearing this day, the court passed the
following:*

ORDER

Learned counsel for the applicant submits that as per reply filed by the
State, charge-sheet has already been filed. Therefore, this petition has become
infructuous and, therefore, he prays for withdrawal of this petition.

Prayer is accepted.

Consequently, present petition stands **dismissed as withdrawn.**

Monika

